

(b) There is no proposal under the consideration of the Government for increasing the sanctioned strength of Judges in the Supreme Court.

#### Expansion Plan of 20 Large Industrial Houses

8060. SHRI N. K. SHEJWALKAR: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the particulars of applications pending in his Ministry and MRTP from 20 large Industrial Houses and FERA companies for expansion, modernisation and opening of new units by them or their inter-connected companies, the capacity and capital outlay involved;

(b) the stage at which these proposals are as on 31st March, 1981 and how much time it proposes to take in clearing each; and

(c) what is the policy of Government in this regard and how it propose to stop the concentration of power and capital?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): (a) The particulars of the applications from the first 20 large industrial houses or their inter-connected undertakings according to the size of their business assets in 1979 and from FERA companies which are registered under the MRTP Act for substantial expansion of activities or establishment of new undertakings respectively under Section 21 or 22 of the MRTP Act, pending with the Department, are given in the Statements laid on the Table of the House. [Placed in Library. See No. LT-2398/81]. Modernisation proposals resulting in accretion to value of assets of the undertakings by 25 per cent or more are deemed to be substantial expansion proposals under Section 21 of the Act and such modernisation proposals are also included in the Statement I referred to above.

(b) The proposals are at various stages of consideration. The MRTP Act being an economic legislation with far-reaching implications, the proposals are to be examined in depth from the various connected angles in consultation with other concerned Government departments and no effort is being spared to dispose of the cases within the quickest possible time.

(c) The MRTP Act is intended to ensure *inter-alia* that the operation of the economic system does not result in the concentration of economic power to the common detriment. Proposals from large houses are examined in the context of socio-economic objectives laid down in Section 28 of the MRTP Act and clearance is given only after being satisfied that the aforesaid objectives would be subserved by such proposals. The High Powered Expert Committee (Sachhar Committee) has already made a review of the provisions of the MRTP Act. The report of the Committee was laid on the Table of the House on 30-8-78. The recommendations of the Committee are under active consideration of the Government in the context of the socio-economic objectives sought to be achieved through the MRTP Act.

#### दिल्ली विद्युत प्रदाय संस्थान में सुपरिन्टेण्डेंट (इलेक्ट्रिक) के संवर्ग में विभागीय पदोन्नति

8061. श्रीमती विद्यावती चतुर्वेदी : क्या ऊर्जा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या दिल्ली विद्युत प्रदाय संस्थान में सुपरिन्टेण्डेंट (इलेक्ट्रिक) के पद के लिए एक विभागीय पदोन्नति सूची तैयार की गई है ;

(ख) यदि हां, तो कितने पदों के समक्ष पदोन्नतियां की गई हैं और कितने पद अब तक खाली पड़े हैं ; और

(ग) शेष पदों के लिए पदोन्नतियों में विलम्ब के क्या कारण हैं और उन रिक्त पदों के समक्ष पदोन्नतियों कब तक कर दी जायेंगी ?

ऊर्जा मंत्रालय में राज्य स्त्री (श्री बिक्रम महाजन) : (क) जी, हां।

(ख) और (ग). उपलब्ध रिक्त स्थानों पर हाल ही में 15 निरीक्षकों को अस्थाई अधीक्षक (तकनीकी) के पद पर पदोन्नत किया गया था। निरीक्षकों के 55 पदों का दर्जा बढ़ाकर हाल ही में इन्हें अधीक्षक (तकनीकी) बना दिया गया है। अगले 3-4 महीनों में इन पदों पर नियुक्तियां करने के लिए कार्यवाही शुरू कर दी गई है।

#### Lady Employees in F.A.C.T. Kerala

8063. SHRIMATI SUSEELA GOPALAN: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether there was complaint that three lady employees of the F.A.C.T. in Kerala (Udyog mandal factory) have been denied their absorption into regular service while male trainees in the batch were absorbed giving the reasons that if they were taken in they will have to do more night work;

(b) if so, the steps taken by Government to see that no lady employee is thrown out of the employment on the ground of a protective legislation; and

(c) if there is vacancy in their branches will they consider the question of absorbing these girls who were sent out by the Management?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI DALBIR SINGH): (a) to (c). The Fertilizers and Chemicals Trivandrum Ltd. (FACT) received a complaint on behalf of the three lady

apprentices who could not be absorbed by the Company on completion of their apprenticeship training. These female trainees had requested the Company for absorption in their process Control Laboratory. Since this Laboratory works round the clock on a shift basis, these female apprentices could not be absorbed because they would have to be on duty in the Laboratory during the evening and night shifts also, which according to the Factories Act, is not permissible. However, the FACT would try to appoint them in suitable vacancies as and when they arise in Departments in which lady candidates could be appointed without any difficulty. In fact, the company has already absorbed one of the 3 candidates against the post of a Chemist in its Marketing Division.

#### Representation by Madras Refineries SC/ST Employees Welfare Association

8064. SHRI THAZHAI M. KARANATHI: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) is it a fact that Madras Refineries Scheduled Caste and Schedule Tribe Employees' Welfare Association, Madras has represented to the Managing Director Madras Refineries Limited on 4th July, 1980; 23rd July, 1980, 7th November, 1980 and 3rd December, 1980 about their grievances;

(b) if so, what are the details of the case and what action has been taken on the same;

(c) if remedial action has been taken already, the details thereof; and

(d) is it also fact that the Management is not meeting the representatives of the above Association in connection with the redressal of their grievances, if so, the reasons thereof?